

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 80 of 2020

In the matter of:

Gurukripa Ayurvedic Heritage Pvt. Ltd.

....Appellant

Vs.

K Balagangadharan & Ors.

....Respondents

Present

For Appellant: Mr. M. V. Mukunda, Advocate.

**For Respondents: Mr. Anas Muhammedshamnad & Mr. Saiby
Josekidangoor, Advocate.
Mr. Vinod V, For R-7, 8 & 9.**

With

Company Appeal (AT) No. 81 of 2020

In the matter of:

Aruna Unnikrishnan & Anr.

....Appellants

Vs.

K Balagangadharan & Ors.

....Respondents

Present

For Appellants: Mr. Saiby Josekidangoor, Advocate.

**For Respondents: Mr. Anas Muhammedshamnad, Advocate.
Mr. Vinod V, For R-9, 10 & 11.**

With

Company Appeal (AT) No. 129 of 2020

In the matter of:

AV Gopalakrishnan & Anr.

....Appellants

Vs.

K Balagangadharan & Ors.

....Respondents

Present**For Appellants: Mr. Parvathy Vijayan, Advocate.****For Respondents: Mr. Anas Muhammedshamnad & Mr. Saiby Josekidangoor, Advocate.
Mr. Vinod V, For R-9, 10 & 11.****ORDER**
(Virtual Mode)

03.11.2020: In Company Appeal (AT) No. 80 of 2020 the Learned Counsels appearing for the respective Parties are required to submit their 'Notes of Submissions' within three weeks. The matter is adjourned to **2nd December, 2020.**

In Company Appeal (AT) No. 81 of 2020 for filing of 'Rejoinder' by the Appellants and also for filing of 'Notes of Submissions' of the Appellants as well as the Respondents, the matter is adjourned to **2nd December, 2020.**

In Company Appeal (AT) No. 129 of 2020 for filing of 'Rejoinder' by the Appellants and also for filing of 'Notes of Submissions' of the Appellants and that of the Respondents, the matter is adjourned to **2nd December, 2020.**

[Justice Venugopal M.]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

Sim/Kam